

**RESTRICTIONS IMPOSED ON THE ENTRY OF INDIANS INTO MALAYA**

\*73. SHRI M. VALIULLA: Will the PRIME MINISTER be pleased to state:

(a) whether the attention of Government has been drawn to the Ordinances promulgated by the Governments of the Malayan Peninsula with a view to control fresh emigration into the Peninsula; and

(b) if so, what action has been taken by Government to safeguard the interests of Indian nationals in the Peninsula ?

THE PARLIAMENTARY SECRETARY TO THE PRIME MINISTER (SHRIMATI LAKSHMI MENON): (a) Yes.

(b) The new Ordinances are intended to protect the interests of all persons, including persons of Indian origin, resident in Malaya. Fresh immigration will henceforth be permitted only under certain conditions, the main criterion being whether such immigration will be for the good of the people of Malaya.

Representations to protect the interests of Indian community in Malaya were made to the local authorities by our Representative at Singapore and on the whole they have taken a sympathetic attitude towards such representations.

SHRI M. VALIULLA: May I know whether the Government of India consulted the Chambers of Commerce in these places?

SHRIMATI LAKSHMI MENON : The Government of India did not consult the Chambers of Commerce but the Chambers of Commerce made representations to the Government of India.

SHRI M. VALIULLA: When was this law brought into effect?

SHRIMATI LAKSHMI MENON : First August 1953.

SHRI M. VALIULLA: From that onwards, is there any noticeable fall in the number of immigrants from India?

SHRIMATI LAKSHMI MENON : We have not got the figures for 1953.

SHRI M. VALIULLA: What are the-terms and conditions on which immigration will be allowed into that country?

SHRIMATI LAKSHMI MENON : The conditions are governed by the Immigration Act. Under the 1953 Act, certain categories of visitors, who are-British subjects and hold British passports, are allowed free entry and reentry. In other cases, permits and passes have got to be obtained from the Immigration Officer, Malaya.

SHRI M. VALIULLA: Is it the Colonial Government that has passed this order?

SHRIMATI LAKSHMI MENON : The Malayan Government.

SHRI M. VALIULLA: The Malayan-Colonial Government, not the Malayan People's Government.

**IMPORT AND EXPORT OF CONFECTIONERY ITEMS**

\*74. SHRI M. VALIULLA: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) the items which are included" under "Confectionery" for import purposes;

(b) the countries which export confectionery to India; and

(c) whether India is exporting confectionery to other countries; if so to which countries?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) Toffees lozenges, chocolates, sugar-coated fruit\* and iced confectionery of all types.

(b) Mainly U.K.

(c) Yes. Mainly to Ceylon, Malaya, I  
Singapur, Burma, Belgian Congo, Aden  
and Middle Eastern countries. Recently  
small quantities have also been exported to  
Japan and Canada.

#### PLEBISCITE IN PORTUGUESE POCKETS IN INDIA

\*75. SHRI H. C. MATHUR: Will the PRIME  
MINISTER be pleased to state:

(a) whether it is a fact that the Portuguese  
Government are holding a plebiscite in the  
Portuguese pockets in India: and

(b) whether the Government of India have  
been informed of the position; and if so, what  
steps have been taken by Government in the  
matter?

THE PARLIAMENTARY SECRETARY  
TO THE PRIME MINISTER  
(SHRIMATI LAKSHMI MENON):

(a) and (b). According to information available to  
the Government of India, a questionnaire was  
issued to the people of Diu, Vanakbara and  
Goghola at meetings called by the Governor of  
Diu. The people present were asked to give their  
name, address, caste, profession, etc., and to  
give answers to two questions:

(i) whether or not he/she was happy under  
the Portuguese regime, and

(ii) whether his/her needs were catered for  
and whether he/she was made to feel comfort-  
able. It is understood that those forms were  
collected at the end of the meetings and were to  
be sent to the authorities in Goa.

The Government of India do not propose to  
take any notice of such processes, which are not  
democratic.

SHRI H. C. MATHUR: Has the Gov-  
ernment of India been informed officially by the  
Portuguese Government about this action that  
they were taking or was it unilateral?

SHRIMATI LAKSHMI MENON :  
The Portuguese Government have not  
informed us.

SHRI H. C. MATHUR: Is the Government  
of India aware of the activities of the  
Portuguese Government in victimising the  
people who are pro-Indian and an  
overwhelming majority of them are there?

SHRIMATI LAKSHMI MENON :  
Government are aware of that.

SHRI H. C. MATHUR: What does  
Government intend to do to give relief?

SHRIMATI VIOLET ALVA: May I  
know.....

MR. CHAIRMAN: Mrs. Alva, she knows  
more about this.

SHRIMATI VIOLET ALVA: May I know  
whether they are aware that there is a very  
large section of people from Goa who are  
residents in India, especially the Indian  
Roman Catholics who are strongly in favour  
of the Portuguese regime to continue in Goa?

SHRI JAWAHARLAL NEHRU: No, Sir.  
That is a matter of surmise. We are not aware  
of that.

#### FOREIGN EXPERTS TO ADVISE GOVERNMENT ON VILLAGE AND SMALL-SCALE INDUSTRIES

\*76. SHRI H. C. MATHUR: Will the  
Minister for COMMERCE AND INDUSTRY be  
pleased to state:

(a) what are the qualifications and past  
experience of the foreign expert\* invited by  
Government to advise in formulating plans  
for the development of village and small scale  
industries; and to which countries they  
respectively belong; and

(b) whether they have submitted any  
interim report so far?

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI D.  
P. KARMARKAR): (a) A statement is laid on  
the Table of the Council. [See Appendix VII,  
Annexure No. 42.]

(b) No, Sir.